

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 29th day of November, 2000

Original Application No.1333/2000

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Chandra Shekhar Lal

S/o Late Shanker Ram,

Resident of House No.232, Mohalla

Subhash Nagar, District Bareilly.

(Sri S. Dwivedi, Advocate)

..... Applicant

Versus

1. Union of India through the  
General Manager, Northern Railway,  
Baroda House, New Delhi.

2. The Divisional Rail Manager,  
Northern Railway, Moradbad Division,  
Moradbad.

3. The Divisional Commercial Manager,  
Northern Railway, Moradbad.

.... Respondents

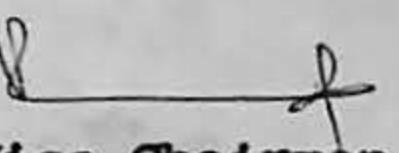
O R D E R (O\_r\_a\_1)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

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By this application filed under Section 19 of the  
Administrative Tribunals Act, 1985, the applicant has  
prayed for a direction to respondent no.2 to stay the  
order of suspension, <sup>and</sup> the departmental proceedings  
initiated against him vide charge sheet dated 16-8-1999,  
till decision of the criminal case pending before the  
Court of ACJM (N.R.), Bareilly.

2. The facts in short are that the applicant lodged a FIR dated 27-9-1998 against Vigilance Inspector Sri Gaje Singh, Shri MM Bubey and Sri Gurdeep Singh on which some criminal case is pending. The applicant was serving as a Senior Ticket Examiner at the relevant date. For ~~some~~ misconduct an enquiry is pending against him arising out of the same ~~insidence~~. In our opinion, as the applicant is not an accused in the criminal case, there is no likelihood of there being any embarrassment to him in disclosing defence. The prayer made thus, is misconceived and rejected. The application has no merit and is dismissed accordingly. There shall be no order as to costs.

 Member (A)  Vice Chairman

Dube/